

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

OA No. 531/2022

IN THE MATTER OF :

SHER SINGH DAGAR

...APPLICANTS

VERSUS

GOVT. OF NCT OF DELHI.

...RESPONDENTS

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Through

*Pj. Kalra*

Ms. Puja Kalra  
(Advocate)

Standing Counsel for MCD

Ch. No. 430/431

Delhi High Court

New Delhi.

*New Delhi  
Dated:- 25/05/23*

*mob:- 9312839323*

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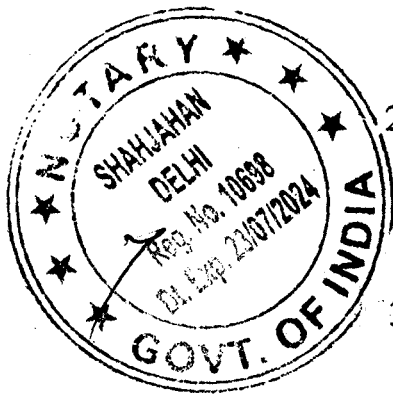
GOVT. OF NCT OF DELHI. ...RESPONDENTS

**STATUS REPORT ON BEHALF OF THE  
RESPONDENT MUNICIPAL CORPORATION  
OF DELHI (MCD) PURSUANT TO ORDER  
DATED 10/04/2023.**

AFFIDAVIT OF AASHISH KUMAR S/O SHRI SHANKAR LAL PERIWAL, AGED 32 YEARS, ASSISTANT COMMISSIONER, SOUTH ZONE, SOUTH DELHI MUNICIPAL CORPORATION, GREEN PARK, NEW DELHI:-

I, the deponent above named, do hereby solemnly affirm as state as follows:

1. That I am presently posted as Assistant Commissioner, South Zone, MCD, Green Park, New Delhi and am conversant with the facts of the case based on the official records maintained by MCD am as such competent to depose thereto.
2. That the instant affidavit is being filed pursuant to order dated 10/04/2023 of this Hon'ble National Green Tribunal.
3. That vide instant OA / Petition the applicant herein complaint about 50 Acres of land situated in front of Kharak Road / Executive Club Road, Near



Chandan Hola Village which was acquired by DDA and is lying under developed since its acquisition. It has also been alleged that unwanted elements/ miscreants are dumping garbage in the land in question by breaking the boundary wall and are also using the land in question for piggery. Besides, they are also burn garbage in land in question and many times fire brigade has been summoned to extinguish the fire.

4. That considering the same, this Hon'ble Tribunal vide its order dated 02/09/2022 was pleased to constitute a joint committee to verify the factual position and to take remedial action. The said joint committee as constituted is comprising of representative of Vice Chairman of DDA, Commissioner Municipal Corporation of Delhi, DPCC and Deputy Commissioner (South) Delhi.
5. That in compliance of the order of this Hon'ble Tribunal a joint inspection was carried out on 29/09/2022 by the representative DDA, SDM (Saket), MCD and DPCC. During the inspection the following was observed:



1. That land mentioned in complaint is of 32 acres (approx.) as informed by DDA officials.
2. The said land is in possession of DDA, however the whole of land is under litigation.
3. Boundary walls are found broken / damaged.
4. C & D Waste (construction & demolition) & garbage are being dumped in this land.

- 5. Commercial trucks are also parked on this land.
- 6. Jhuggis are also found in this land.
- 7. No piggery & fire / burning of the garbage observed during the joint inspection.

6. That considering the aforementioned joint committee report it is submitted that since the land in question is of DDA, hence, the requisite remedial measures in this regard are required to be taken by the DDA.

*[Signature]*  
DEPONENT

**VERIFICATION:**

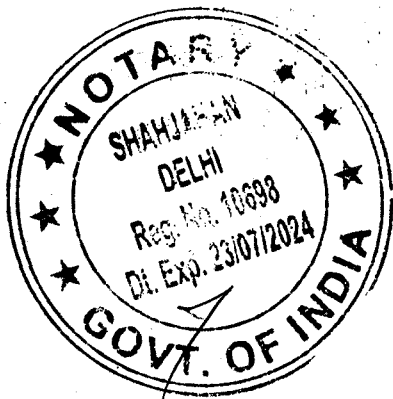
25 MAY 2023

Verified at Delhi on this \_\_\_ day of May-2023, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

*[Signature]*  
I identified the deponent who has signed put in my presence.

25 MAY 2023

*[Signature]*  
DEPONENT



CERTIFIED THAT THE DEPONENT  
 S/o W/o D/o ...  
 Identified by ...  
 has solemnly affirmed before me at Delhi  
 that the contents of the affidavit which  
 have been read & explained to me are  
 true and correct to this & knowledge  
*[Signature]*  
 Notary Public

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